

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/MP/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in KTPS Units 1&2 (2 X 500 MW) of DVC in compliance of Revised Emission Standard.

Petitioner : DVC

Respondent : JBVNL and 7 ors.

Date of Hearing : **27.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC

Record of Proceedings

The case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that an amended petition has been filed and that any additional information, if required, will also be submitted by the Petitioner.
3. None appeared for the Respondent, despite notice.
4. The Commission, after hearing the learned counsel for the Petitioner, directed it to submit the following additional information after serving a copy to the Respondents on or before **21.1.2025**:
 - a) *A copy of the investment approval/sanction order in respect of the installation of the CM (De-Nox) system for KTPS units 1&2 (2x500MW).*
 - b) *Detailed break up of IEDC(Form-P).*
 - c) *The details of cost overrun (Form-F), time overrun (Form-G), and assets decapitalized up to the actual Ode (Form-I).*
 - d) *The details of assets decapitalized up to the actual Ode of unit-1 (Form-I).*
 - e) *The details with justification and supporting documents in terms of Regulation 64 of the 2024 Tariff Regulations for calculating the value of weighted average GCV of coal as per additional form-Form-O(i).*
 - f) *Item-wise details of actual capitalization as on ODe of unit-1(02.07.2024) and projected add cap in respect of initial spares as claimed in Form-B.*
 - g) *PG test report of the ECS(FGD+CMS) and the conditions considered thereof.*
 - h) *The Auditor certified details of capitalization (both on an accrual basis and on a cash basis).*



- i) *Formulae in Excel for computing the weighted average landed price of reagent(limestone) as submitted in Form 16 along with supporting documents.*
- j) *The reasons for the non-availability of the shutdown, which caused a delay in the declaration of ODE of CMS of Units 1 and 2 with details of correspondences made with the respective Regional Power Committee/ Regional Load Despatch Centre along with supporting documentary evidence. Also, the details of outages (forced/planned/unit overhaul etc.) occurred during the anticipated Ode to the actual Ode of the said CMS.*
- k) *The details of LD recovered from the contractor on account of the delay with supporting documents.*
- l) *Break-up of capital cost claimed as on actual ODe(21.04.2024) of FGD in the following format:*

<i>Units</i>	<i>Expenditure incurred for FGD</i>	<i>Expenditure incurred for CM</i>
<i>a)Unit-1</i>		
<i>b)Unit-2</i>		
<i>c)Common Facilities</i>		
<i>Total (a+b+c)</i>		

- m) *Any other Form required for the determination of supplementary tariff for ECS (FGD+CMS) shall be submitted by the Petitioner along with supporting document.*
- n) *Petitioner has submitted the 'draw down schedule for calculation of normative IDC and financing charges', and 'calculation of Notional IDC'; mentioned the amount in 'Form B' as IDC and FC claimed and mentioned zero against notional IDC. Petitioner shall clarify whether the amount written in form B is actual IDC or normative IDC. Petitioner shall also submit the detailed calculation of actual IDC as well as normative IDC separately duly certified by the auditor together with an editable soft copy with linkage.*
- o) *The calculation of interest rates applied for calculation of Interest During Construction (IDC) together with supporting documents.*
- p) *The calculation of interest rates applied for the calculation of the Weighted Average Rate of Interest (WAROI) applied for the calculation of interest on loan together with supporting documents.*
- q) *The basis for the claim of effective tax rate as 25.17%, along with a copy of the latest filed ITR-6 and acknowledgement of the same.*

5. The Respondents are permitted to file their replies by **11.2.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **25.2.2025**. Pleadings shall be completed by parties within the due dates mentioned above.

6. The matter will be listed for hearing on **7.3.2025**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

